

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 180 of 2015

Dated : 2nd December, 2015

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

M/s Shreenath Mhaskoba Sakhar Karkhana Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Ganesan Umapathy
Ms. R. Mekhala

Counsel for the Respondent (s) : Mr. Arjun Krishnan
Mr. Ankur Singh

ORDER

Learned counsel for the respondent/NLDC prays for and is granted two weeks time to file reply/counter affidavit. The appellant may file rejoinder, if any, two weeks thereafter.

Post this Appeal for hearing on **4th February, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

Vt/rkt